

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

MA. 226 of 1997

(UNLISTED)

(In connection with OA. 1529/96)

Date of Order: 11.6.97.

Present: Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman.

Hon'ble Mr. M.S. Mukherjee, Administrative Member.

UNION OF INDIA & ORS. --- Respondents/
Petitioners.

-VS-

AMAL KUMAR CHATTERJEE & ORS --- Opposite Parties.

For the petitioners: Mr. R.N. Das, counsel, with
Mrs. U. Sanyal, counsel.

For the Opposite Parties: Mr. Samir Ghosh, counsel.

Heard on: 11.6.97.

O R D E R

A.K. Chatterjee, V.C.

This MA has been filed as an unlisted motion today.

This is an application filed by the respondents of OA no. 1529 of 1996, disposed of on 11.2.97 to extend the time to implement the judgement. It appears that by the judgement dt. 11.2.97, time was allowed for 4 months to implement the judgement from the date of communication of the said Order.

Now, the present petitioner in this MA has stated that because of lengthy process, some more time is required to implement the judgement. Mr. Ghosh, 1d. counsel for the Opposite Parties states that the present MA application does not disclose whether within a certain period of time the judgement dt. 11.2.97 would be implemented. what progress, if at all, has been made in the above months towards implementation.

However, considering the facts and circumstances of the

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case and the submissions made before us by the 1d.counsel for both the parties, we direct that the judgement in question ~~shall~~ ^{may} be implemented within 3 months from this date and no further extension of time will be allowed.

MA is thus disposed of.

Certified copy of this Order be delivered to the 1d.counsel for both the parties.

M.S. Mukherjee
(M.S. Mukherjee)

Member (A)

A.K. Chatterjee
(A.K. Chatterjee)
Vice-Chairman.